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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH AT

J O D H P U R.

Date of Order: 9.3.95.

O.A. No. 95/95.

B. S. Malhotra

...Applicant.

VERSUS.

Union of India & Ors. ...Respondents.

Mr. F. C. Sharma-Counsel for the Applicant.

CORAM:

Hon'ble Ms. Usha Sen- Administrative Member.

BY THE COURT :

The applicant retired w.e.f. 1.3.90 while working as Deputy Divisional Engineer, Telegraph, Jodhpur. The grievance of the applicant is that the Efficiency Bar enforced against him with effect from 10th June, 1985 while he was working as Dy. Divisional Engineer, Telegraph, was wrong, irregular and against the relevant rules. An appeal against the enforcement of the Efficiency Bar was made by the applicant on 23.3.1987. The appeal was rejected by the letter dated 4.3.94 at Annexure A/1. This letter merely states that the representation of the applicant

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had been considered, but was not acceded to. The objection of the applicant is that the representation has been rejected without assigning any reasons. He fears that the points he had raised in his representation have not been considered.

2- In the interest of equity, I consider that no prejudice would be caused if the respondents are directed to give a detailed reply with reasons covering every point that may be raised by the applicant in a fresh representation which he may now make to the respondents. The applicant may make such a representation and the respondents are hereby directed to give a reply as aforesaid within a period of 45 days from the receipt of the representation ^{> covering} ~~concerning~~ all the points that may be urged in the representation. A copy of the O.A. may be sent to the respondents along with a copy of this order. With this order the O.A. is disposed of at the admission stage.

U.S.
(USHA SEN)
Member (A)

V.S./J